

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

ITA No.2522/Del/2024, A.Y. 2017-18

Vinod Raj Kumar Lygon Cottage Bute Avenue Richmond Surrey UK TW10 7AX UK TW107AX PAN : BYUPK5458F	Vs.	ACIT Int. Tax Circle-2(1)(2), Delhi
(Appellant)		(Respondent)

Appellant by	Sh. V Rajkumar, Advocate
Respondent by	Sh. Om Parkash, Sr. DR

Date of Hearing	27/12/2024
Date of Pronouncement	27/12/2024

ORDER

PER AVDHESH KUMAR MISHRA, AM

This appeal for the Assessment Year (hereinafter, the 'AY') 2017-18 filed by the Assessee is directed against the order dated 19.03.2024 passed under section 147 r.w.s. 144C(13) of the Income Tax Act, 1961 (hereinafter 'The Act') by the Assistant Commissioner of Income Tax, Int. Tax Circle-2(1)(2), Delhi [hereinafter, the 'ACIT'].

2. During the course of appellate proceeding before us, the appellant/assessee submitted that the appellant had been granted a certificate by the designated authority in Form No. 2 on 11th December,

2024 under the provision of Rule 5 of VSVS Rules for the relevant year. A copy of the same was submitted before us with the prayer for withdrawal of the appeal.

3. In view of the above facts, we hereby allow the withdrawal of the appeal filed by the appellant/assessee. Thus, this appeal is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in open Court on 27th December, 2024

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Sd/-
(AVDHESH KUMAR MISHRA)
ACCOUNTANT MEMBER

Dated: 27th/12/2024

Binita, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. PCIT
4. CIT(A)
5. Sr. DR-ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI